

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 420/ MP/2014

Subject : Endangering grid security due to non implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC order 120/MP/2011 dated 22.2.2014, non availability of LVRT protection, non scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IECG Regulation 5.3 and not providing real time SCADA data to LDC.

Date of hearing : 18.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Southern Regional Load Despatch Centre

Respondents : Tamil Nadu State Load Despatch Centre

Parties present : Shri V. Suresh, SRLDC
Ms. Jayantika Singh, SRLDC
Ms. Pragya Singh, WRLDC
Shri Anand K Ganesan, Advocate, IWPA
Shri Dharmendra Gupta, IWTMA
Shri C.V. Vetriselvan, PWPL
Shri K. Ramu, PWPL
Shri M. Pradeep Sankar, PWPL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel of Indian Wind Turbine Manufacturers Association (IWTMA) submitted that the data submitted by SLDCs of Southern Region has not been served on IWTMA and requested for time to file its submission in this regard.

2. The representative of SRLDC objected to the adjournment and submitted that as per the Commission's direction, Member Secretary, SPRC convened a meeting with SRLDC, Wind Power Association, Wind Turbine Manufacturers Association and

TANGEDCO and the minutes of meeting have already been circulated to all participants.

3. The Commission directed to list the matter for hearing on 25.8.2015 at 2:30 P.M.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**